

ITEM NO.12

COURT NO.4

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No.9216/2022
(Arising out of impugned final judgment and order dated 26-04-2022
in CRLWP No. 3116/2021 passed by the High Court Of Judicature At
Bombay)

GAUTAM NAVLAKHA

PETITIONER(S)

VERSUS

NATIONAL INVESTIGATION AGENCY & ANR.

RESPONDENT(S)

(IA No. 116981/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 116983/2022 - EXEMPTION FROM FILING O.T.

IA No. 116980/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

IA No. 144836/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 09-11-2022 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Kapil Sibarl, Sr. Adv.
Mr. Nitya Ramakrishnan, Sr. Adv.
Ms. Warisha Farasat, Adv.
Mr. Shadan Farasat, AOR
Mr. Nizam Pasha, Adv.
Ms. Aparajita Jamwal, Adv.
Mr. Raghav Tankha, Adv.
Mr. Shourya Dasgupta, Adv.

For Respondent(s) Mr. S.V. Raju Ld. ASG
Mr. Sairica Raju, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Ashutosh Ghadhe, Adv.
Mr. Kanu Agrawal, Adv.
Mr. Arvind Kumar Sharma, AOR

Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya A. Pande, AOR.
Mr. Bharat Bagla, Adv.
Ms. Kirti Dadheech, Adv.
Mr. Aaditya Aniruddha Pande, AOR

Mr. Shrikant Sonkawade, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

List the matter tomorrow, 10th November, 2022 as a first case.

**(JAGDISH KUMAR)
COURT MASTER (SH)**

**(RENU KAPOOR)
ASSISTANT REGISTRAR**